

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 2515

TO BE ANSWERED ON NOVEMBER 30, 2016

APPROVAL FOR PROJECTS

No. 2515 SHRI SHRIRANG APPA BARNE:
 DR. SHRIKANT EKNATH SHINDE:
 DR. PRITAM GOPINATH MUNDE:
 SHRI VINAYAK BHAURAO RAUT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to provide hassle free time bound approval of construction projects;
- (b) if so, the details thereof;
- (c) the time by which the Government is likely to come out with necessary notifications for streamlining approvals for construction of projects in urban areas; and
- (d) the manner and extent to which the process is likely to be simplified for the developers and is likely to be beneficial to the general public?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT
(SHRI M. VENKAIAH NAIDU)

(a) & (b): Yes, Madam. Ministry of Urban Development has released the Model Building Bye Laws (MBBL), 2016 in March, 2016 which is an advisory document for the State Governments. A chapter on "Ease of Doing Business" has been incorporated in MBBL, 2016 which advocates streamlining the building plan approval system in a time bond manner using online tools.

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Urban Development is a state subject. State Governments are competent to revise their respective Building Bye Laws by taking into consideration the advisory issued in the form of MBBL, 2016.

(c): Urban Development is a state subject. Ministry of Urban Development, Government of India has an advisory role. Ministry provides technical & advisory support to State Governments for implementing online approvals for construction projects.

(d): The main features of Model Building Bye laws with respect to construction permits include:

- Integrated Clearance
- Time bond approvals
- Common application form
- e-payments
- Digital Signature
- Risk base classification
- Integration of Environmental Concerns
